

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †524
ANSWERED ON 13.12.2018

RAIN WATER HARVESTING

†524. SHRI RAJESH VERMA

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has issued any guidelines with regard to the rain water harvesting;
- (b) if so, the details thereof; and
- (c) the names of States which have started following these guidelines?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) A document titled “Rain water Harvesting Techniques To Augment Ground Water” is available on the website (http://cgwb.gov.in/documents/RWH_GUIDE.pdf) of Central Ground Water Board, Ministry of Water Resource, River Development and Ganga Rejuvenation. The document deals with various aspects of rain water harvesting such as need, advantages and design considerations as well as potential areas and methods and techniques in rural and urban areas. The “Manual on Artificial Recharge to Ground Water” available on the same website (<http://cgwb.gov.in/documents/Manual%20on%20Artificial%20Recharge%20of%20Ground%20Water.pdf>) also has a section on roof top rain water harvesting.

Further, this Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for regulation of its development, which includes provision of rain water harvesting for adoption. Also, Model Building Bye Laws, 2016 circulated by Ministry of Housing and Urban Affairs include provisions for Rainwater Harvesting. As per these, water harvesting through storing of water runoff including rainwater in all new buildings on plots of 100 sq.m and above will be mandatory. Barring the States/UT of Manipur, Sikkim, Mizoram and Lakshadweep, all the States/UTs have incorporated these provisions in their respective building bye laws.
